## [12 August, 2002] RAJYA SABHA

(b) whether the implementation has improved during the years 2000-2001 and 2001-2002?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI ANANTH KUMAR): (a) and (b) Yes, Sir. A thorough reprientation of the Programme is under active consideration of the Government, Government have taken a number of steps to improve the implementation of Swarna Jayanti Shahari RozgarYojana (SJSRY), This, inter alia, includes persuading the State/UT Governments to implement the scheme effectively; close monitoring at the Central level through periodical review meetings/field visits and quarterly progress reports; ensuring that the funds released are actually spent for the purpose for which they are meant by insisting on the furnishing of utilization certificates by the State Governments as also ensuring contribution of their own share. The Ministry holds periodical meetings with representatives of bankers and State Governments to expedite the progress of the programme. States such as Andhra Pradesh, Harvana, Himachal Pradesh, Kerala, Tamil Nadu, Uttar Pradesh and West Bengal have shown encouraging results in the last two years by spending not only total allocated funds but also unspent balances of old UPA Programmes and other States are being requested to take similar steps.

## Computerisation of courts in metropolitan cities

\*304. SHRI KALRAJ MISHRA: DR. C. NARAYANA REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government have embarked on computerisation and networking of courts in metropolitan cities and also plan to setup e-court Bench in the Supreme Court, as reported in the 'Hindu', dated the 2nd June, 2002;

(b) if so, the details thereof;

(c) whether due to non-computerisation in courts, there is delay in clearing the cases; and

(d) if so, by when courts in cities would be computerised and pending cases are likely to be cleared?

THE MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHY): (a) Yes, Sir.

(b) A pilot project for computerisation of city courts in the four major metropolitan cities of Delhi, Chennai, Kolkata and Mumbai has been started. Out of Rs. 14.91 crore sanctioned for the project, the amounts released so far are Delhi (Rs. 4.98 crore), Mumbai (Rs. 1.60 crore), Kolkata (Rs. 1.17 crore) and Chennai (Rs. 0.82 crore). The computerisation of city courts in the four metropolitan cities is expected to be completed during the year 2003-04.

On the direction of the then Chief Justice of India, the National Informatics Centre(NIC) has finalized a Project Report on the upgradation of the computer network of the Supreme Court which, *inter alia*, includes setting up two electronic courts in the Supreme Court in the first phase. An amount of Rs. 4.6 crore to implement the first phase of the project has been placed at the disposal of the Registry of the Supreme Court.

(c) Delay in clearing the cases is due to various factors such as inadequate judge strength and supporting staff, lack of infrastructural facilities including computerisation of courts, procedural delays, lawyer's strike etc.

(d) No time frame can be fixed for computerisation of courts in cities. The Government has undertaken computerisation of city courts in the four major metropolitan cities only as a pilot project. All State Governments are expected to implement similar schemes in their jurisdiction out of their own resources.

## **Employment Schemes for Assam**

\*305. SHRI DWIJENDRA NATH SHARMAH: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) the details of scheme formulated for employment of urban people in the State of Assam during the year 2001-2002; and

(b) the details of funds allocated, amount released and the amount utilised for the same period in Assam?